

(b) if so, the reasons why their appointments are being made on *ad hoc* basis when clear vacancies are there; and

(c) the time by which Government propose to make these appointments on regular basis ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) to (c). In the Military Engineer Service, *ad hoc* promotions have been made in the following cadres :

(i) **Executive Engineer :**

Due to the dispute on the seniority list of Assistant Executive Engineers in the Courts.

(ii) **Surveyor of Works and Assistant Surveyor of Works :**

Due to non-finalisation of revised Recruitment Rules.

(iii) **Assistant Engineer :**

These *ad hoc* promotions were made against vacancies temporarily made available against the vacancies of service officers.

(iv) **Administrative Officer GDE. II**

Due to stay order from the Court.

The Recruitment Rules have since been finalised and published. Regular promotions to the Grade of Surveyor of Works have already been made. Every effort is being made to make regular appointments to other cadres also. No time-limit can be given at this stage due to the administrative procedure involved in finalising the seniority list, non-availability of eligible candidates and the stay order from a High Court with respect to the appointments to the cadre of Administrative Officer Grade II.

Family Courts

2281. **PROF. MADHU DANDAVATE :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether a Bill regarding setting up of the family courts was passed during the last session of Seventh Lok Sabha;

(b) if so, when the family courts are likely to be set up; and

(c) the composition and jurisdiction of such courts ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) Yes, Sir.

(b) and (c). Under the Family Courts Act, 1984, the family courts are required to be set up by the State Governments/Union Territories in consultation with the High Courts. Composition and jurisdiction of such courts is also to be decided by the Governments/Union Territories. The State Governments/Union Territories have already been addressed to initiate early action for the establishment of family courts.

Transfer of Judges

2282. **SHRI SATYENDRA NARAIN SINHA :**
SHRI G. G. SWELL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government propose to discontinue the policy of transfer of High Court Judges without concurrence of the Chief Justice of India; and

(b) if so, whether a new policy in regard to these transfers would be pursued in consultation with the Chief Justice ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) and (b). There is no revision as yet in the policy of the Government of having Chief Justices of High Courts from outside which was announced in the press note dated 28.1.1983. A copy is laid on the Table of the House. [Placed in Library. See No. LT-833/85].

This policy was formulated after consultation with the Chief Justice of India.

Transfer of Chief Justices of High Courts are made after consultation with the Chief Justice of India.

Production of Medicines by M/s. Glaxo Laboratories Limited

2283. **SHRI RAM BHAGAT PASWAN :** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the details of fresh proposals of M/s. Glaxo Laboratories Limited for producing medicines and also any other product in India ?